

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL  
BENCH, NEW DELHI  
IN  
ORIGINAL APPLICATION NO.653/2024**

**IN THE MATTER OF:**

Yasser Farooq Khan.

.... Applicant

Vs.

Union Territory of Jammu  
& Kashmir & Ors.

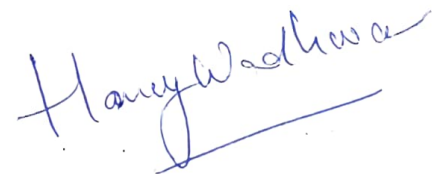
.... Respondents

**NDOH: 09.01.2025**

**INDEX**

S.No.	Particulars	Pages
1.	True Copy of original CTO dated: 26.12.2024 granted in favour of Respondent No. 16	

Through



**Hancy Wadhwa,  
Nandini Juneja  
Advocates for the Respondent No. 16**

**Dated:** 7.01.2025

**Place:** New Delhi



**J&K POLLUTION CONTROL COMMITTEE**  
Jammu/Kashmir

**CONSENT ORDER**

**Consent No.:- PCC/digital/24064420422 of 2024**

**Date:- 19/11/2024**

Consent to Operate (Renew) under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended is granted in favour of Sh. Darshan Singh Ghai

**M/s Ghai Stone Crusher**

**Drungli Nallah Gundi Kankote Poonch**

(Registration No. nil dt: 13/2/2018 )

for a period upto **December 2026** for Orange category of unit as per revised classification of industrial sector, subject to the following terms and conditions in a time bound manner :

1. The consent is granted by the Committee is restricted to Prevention and Control of Pollution only and shall not be treated as substitute for any other permission required under other laws of the land.
2. The consent granted is valid for the manufacturing of the products / by-products having consented quantity as mentioned below with capital investment of Rs. 31 lacs.

S No.	Products/By-Products Name	Maximum Quantity	Unit
01	Bitumen Mix	18000	MT/Year

The emissions or discharge of environmental pollutants from the hot mix plant shall not exceed the relevant parameters and standards specified under respective schedules of the environment (protection) Act 1986.

**3. Compliance under Water Act:**

- a. **Sewage Effluent** : The project proponent to maintain soakage pit and septic tank in efficient manner so as to achieve the quality of treated sewage to the following standards before disposal :

**Standards of discharge for sewage disposal:**

Parameters	Conc. in mg/l except for pH
pH	6.5 to 8.5
Suspended Solids	100
BOD 3 days 27 <sup>0</sup> C	30

**b. Water consumption & disposal**

- i. The daily quantity of sewage effluent from the unit shall not exceed from 0.3 KLD.
  - ii. The daily quantity of water consumption shall not exceed 05 KLD.
  - iii. Waste water generated from the unit shall be disposed through soakage pit and septic tank.
- c. The project proponent shall take adequate safe guards for the treatment of sewerage water by way of providing septic / soakage pit and its discharge shall confirm to the following standards :

Parameters	Conc. in mg/l except pH
pH	6 - 9
BOD ( 3 DAYS-27 <sup>0</sup> c)	30
Total Suspended Solids	100

The industry can apply for Renewal/Expansion of Consent on the Site [www.jkocmms.nic.in](http://www.jkocmms.nic.in) directly



**4. Compliance under Air Act:**

National Ambient Air Quality Standards –CPCP Notification No. B-29016/20/90/PCI-1 dated 18-11-2009 to be followed.

**5. Compliance under Noise Pollution (Regulation and Control) Rules 2000 as amended**

The Noise Pollution (Regulation and Control) Rules 200 as notified by MoEFCC S.O 123(E) dated 4-2-2000 to be followed.

**6. Compliance under Solid Waste Management Rules 2016 dated 8-4-2016**

The project proponent shall comply to the Solid Waste Management Rules 2016 dated 8-4-2016.

**7. Emission Standards: Particulate Matter** Not more than 150 mg/Nm<sup>3</sup>.**Fuel used:**

S.No	Stack attached to	Fuel	Qty. (Lts.)
1	Hot Mix Plant	Diesel /LDO	

**8. The Hot Mix plants shall take the following Pollution control Measures :**

S.No.	Pollution Control Measures / Equipments
1	Stack height of 15 m to discharge flue gases , Water sprinkling system shall be provided in all possible dust emanating area for suppression, Conveyor belt shall be fully covered, aggregates loading into hopper bin area shall be closed on three sides with metal sheets to arrest the emission generated during loading, Roads for vehicular movement at the site of HMP should be stabilized with stone aggregates , Good housekeeping within the unit to control fugitive dust emissions , aggregates stored with in the premises shall not be stacked beyond the height of 3 m from ground level and adequate measures of safety for workers working in HMP shall be taken.

**9. Self Monitoring Schedule :** The project proponent shall get the samples of treated emissions and effluents analysed from the J&K PCC laboratory or laboratory approved by the J&K PCC after every 12 months to check the efficacy of PCDs installed in the unit .

**10. The project proponent shall comply with the additional conditions as stipulated below :-**

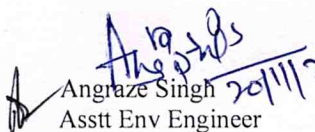
- i. The Consent is valid for the **Operation of unit only**. The project proponent can only manufacture products, at the rate of production as mentioned in consent order .
- ii. The project proponent has to keep a record of the Environmental data monitored regularly with regard to operation and maintenance of pollution control devices viz Air Pollution and Water Pollution Control to achieve the desired standards notified in EP Act..
- iii. Pollution Control Devices (ETP/ECD) as contemplated to achieve the quality of effluent emission within the tolerance limits prescribed, shall have to be operational during the course of production. The effluent / emission shall not contain constituents in excess of the tolerance limits as laid down by J & K Pollution Control Committee. The project proponent shall be liable to pay compensation in case any damage is caused to the environment. The project proponent shall abide by the directions of the Committee which will be issued from time to time. Any infringement, violation or transgression of the statutory enactments of pollution control acts by the unit, shall be sufficient cause to prosecute the violator in conformity with relevant section of Air / Water Acts and Environment Protection Act in force.

The unit shall be under surveillance monitoring of J & K Pollution Control Committee.

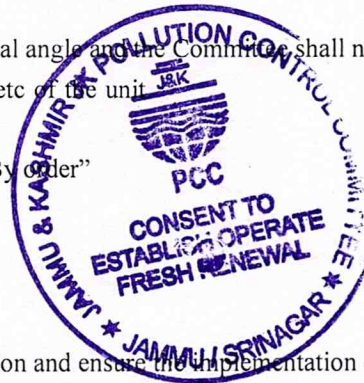
- vii. The project proponent shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
- viii. The project proponent shall adhere to general terms and conditions of Water / Air Acts and compliance of environment standards as per EP Act 1986.
- ix. **Specific conditions :**


1. The project proponent has to develop three rows of thick green belt along the periphery of the unit. This green belt must include a row of adequate number of ever green broad leaved tree species having good canopy.
2. The unit shall be allowed to operate only during day time and submit fresh self monitoring report (SMR) of emissions from CPCB/MoEF approved laboratory within three months .
3. The project proponent shall have an authorized source of water and shall ensure that untreated waste water is not discharged in to any water body.
4. The unit holder has to operate all requisite pollution control devices as applicable to comply the general terms and conditions of Water / Air Act and compliance of the Environment Standards as per EP Act 1986 . The unit holder shall adopt all safeguards to protect the environment.

- x. The project proponent should apply 60 days in advance for renewal of consent before expiry the date of this Consent order.
- xi. In case of violation of above mentioned conditions or any public complaint the consent shall be withdrawn.
- xii. This consent is issued purely from environmental angle and the Committee shall not be responsible for any claim, counter claim, ownership, partnership etc of the unit.

  
Angraze Singh  
Asstt Env Engineer

“By Order”



  
(Ghansham Singh)  
Member Secretary 20.11.24

Copy to the :

1. Regional Director PCC Jammu for information and ensure the implementation of conditions as above.
2. General Manager DIC Poonch for information.
3. D.O PCC Poonch with the direction to monitor the conditions of the consent stated above.
4. P.A to Chairman J&K PCC for the information of Chairman.
5. M/s Ghai Stone Crusher Drungli Nallah Gundi Kankote Poonch for information.
6. Office file

The unit holder may download the list of standards from website [jkspcb.nic.in](http://jkspcb.nic.in) and [cpcb.nic.in](http://cpcb.nic.in) to be complied under the Environment Protection Act, 1986 read with Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.

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